

83/2017

1

KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/83/2017/ARE-13

M.S. Building,
Dr.B.R. Ambedkar Road,
Bangalore-56001,
Date: 29/05/2019.

: Present:

Patil MohanKumar Bhimanagouda
Additional Registrar Enquiries-13,
Karnataka Lokayukta,
Bangalore.

:: ENQUIRY REPORT ::

Sub:- Departmental Enquiry against,
Sri.R.S. Gayakvada, Panchayath
Development Officer, Aheri Gram
Panchayath, Bijapur Taluk and
District-reg.

Ref :- 1) Report u/s 12(3) of the K.L Act, 1984 in
Compt/Uplok/BGM/2647/2014/PP,
Dtd. 08/12/2016.

2) Govt Order No. ಗೌಅಪ/932/ಗೌಪಂಕಾ/2016,
Bengaluru dated:12/01/2017.

3) Nomination Order No.UPLOK-1/DE/
83/2017 Bengaluru, Dated :19/01/2017.

1. This departmental enquiry is directed against Sri.R.S. Gayakvada, Panchayath Development Officer, Aheri Gram Panchayath, Bijapur Taluk and District (herein after referred to as the Delinquent Government Official in short "DGO" respectively).

2. After completion of the investigation a report U/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No-1.
3. In view of the Government Order cited above at reference-2, the Hon'ble Upalokayukta -1, vide order dated 19/01/2017 cited above at reference-3, nominated Additional Registrar of Enquiries-1 of the office of the Karnataka Lokayukta as the enquiry officer to frame charges and to conduct enquiry against the aforesaid DGO. Additional Registrar Enquires-1 prepared Articles of Charges, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Articles of Charges. Copies of same were issued to the DGO calling upon them to appear before this Authority and to submit written statement of their defence.
4. As per order of Hon'ble Uplok-1 & 2/DE/Tranfers/2018 of Registrar, Karnataka Lokayukta Dated 06/08/2018 this enquiry file is transferred from ARE-1 to ARE-13.
5. The Articles of Charges framed by ARE-1 against the DGO is as below:

ANNEXURE-I**CHARGE:-**

6. While you DGO Sri.R.S. Gayakvada, working as Panchayath Development Officer, Aheri Gram Panchayath, Bijapur Taluk and District executed different works under MGNREG Scheme and you have shown the name of Gundamma Theli, who was working as Anganawadi Teacher, as the labourer and further shown Sri. Mariyappa, who working in Police Department as labourer worked in the said works and amount was credited to their bank account even though they are not entitled for work under MGNREG Scheme.

Further in respect of construction of check dam in the road leading to Sanjayanagar Thanda, construction of check dam near land of Sri. Shankarappa Bheemaraya, construction of check dam near the land of Smt. Jayasree and growing of grape saplings in the land of Sri. Vittal Kanni and Sri. Sangappa Ganigera, estimate, NMR Book and certificate about completion of work and photographs of the work at different stage were not maintained and therefore you the DGO has failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and therefore you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966. Hence, this charge.

ANNEXURE-II
STATEMENT OF IMPUTATION OF MISCONDUCT

7. Brief facts of the case are:

ಪ್ರಕರಣದ ದೂರುದಾರರಾದ ಶ್ರೀ. ಚನ್ನಬಸು ಯಮನಪ್ಪ ಆದಿಮನಿ ಇವರು ಈ ಸಂಸ್ಥೆಗೆ ದೂರೊಂದನ್ನು ಸಲ್ಲಿಸಿ ಬಿಜಾಪುರ ತಾಲ್ಲೂಕಿನ ಅಹೇರಿ ಗ್ರಾಮಪಂಚಾಯತಿ ವತಿಯಿಂದ ನರೇಗ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಕೈಗೊಳ್ಳಲಾದ ಕಾಮಗಾರಿಗಳಲ್ಲಿ ಹಣವನ್ನು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಅನರ್ಹ ಫಲಾನುಭವಿಗಳಿಗೆ ಕೆಲಸಗಳನ್ನು ನೀಡಿ ಅವರಿಗೆ ಹಣವನ್ನು ಸಂದಾಯ ಮಾಡಿರುವ ಬಗ್ಗೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿರುತ್ತಾರೆ. ಸರ್ಕಾರಿ ಕೆಲಸದಲ್ಲರುವವರಿಗೆ ಮತ್ತು ಮಗುವಿನ ಹೆಸರಿನಲ್ಲಿ ಜಾಬ್ ಕಾರ್ಡ್ ನೀಡಿ ಕೆಲಸ ಮಾಡಿಸಿರುವ ಬಗ್ಗೆ ದಾಖಲೆಗಳನ್ನು ನೀಡಿರುತ್ತಾರೆ. ಸದರಿ ನರೇಗ ಯೋಜನೆ ಅಡಿಯಲ್ಲಿ ಕೈಗೊಳ್ಳಲಾದ ಕಾಮಗಾರಿಗಳ ಬಗ್ಗೆ ಮಾಹಿತಿ ಕೋರಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಮಾಹಿತಿಗಳನ್ನು ನೀಡುತ್ತಿಲ್ಲ. ಆದ್ದರಿಂದ ಎದುರುದಾರರ ವಿರುದ್ಧ ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ಕೋರಿರುತ್ತಾರೆ. ಸದರಿ ದೂರಿನ ಆಧಾರದ ಮೇಲೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984ರ ಕಲಂ 9 ರಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ ತನಿಖೆಗೆ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ.

8. ಸದರಿ ದೂರಿನ ಆಧಾರದ ಮೇಲೆ ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕರೆಯಲಾಗಿದ್ದು, ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಗ್ರಾಮಪಂಚಾಯತಿ ವತಿಯಿಂದ ನರೇಗ ಯೋಜನೆ ಅಡಿಯಲ್ಲಿ ಪಾರದರ್ಶಕ ನಿಯಮಗಳನ್ನು ಪರಿಪಾಲಿಸಿ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾಗಿದೆ. ದೂರುದಾರರು ಮಾಡಿರುವ ಆರೋಪಗಳು ಸತ್ಯಕ್ಕೆ ದೂರವಾದಂತಹ ಸಂಗತಿಗಳಾಗಿರುತ್ತವೆ. ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆ ಅಡಿಯಲ್ಲಿ ಪಂಚಾಯತಿ ವತಿಯಿಂದ ಅನುಮೋದಿಸಲ್ಪಟ್ಟ ಕ್ರಿಯಾ ಯೋಜನೆಯಲ್ಲಿ ಕಾಮಗಾರಿಗಳನ್ನು ಸಂಬಂಧಿಸಿದ ಶಾಖಾಧಿಕಾರಿಗಳು ದಾಖಲಿಸಿದ ಅಳತೆ ಮಾಪನಕ್ಕನುಗುಣವಾಗಿ ನಿಯಮಾನುಸಾರ ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡ ನಂತರವಷ್ಟೇ ಕೂಲಿ ಹಣವನ್ನು ಸಂದಾಯ ಮಾಡಲಾಗುತ್ತದೆ. ಅಂಕಲಗಿ ಗ್ರಾಮದಲ್ಲಿ ಸಂಜಯನಗರ ತಾಂಡಾಗೆ ಹೋಗುವ ದಾರಿಗೆ ಸಿಡಿ ನಿರ್ಮಾಣ ಮಾಡುವ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸುವಾಗ ಸ್ಥಾನಿಕ ರೈತರು ತೊಂದರೆ

ಮಾಡಿದ ಕಾರಣ ಅಂದಾಜು ಪಟ್ಟಿಯಲ್ಲಿ ತೋರಿಸಿರುವಂತೆ ಕಾಮಗಾರಿಯು ಪೂರ್ಣಗೊಂಡಿರುವುದಿಲ್ಲ. ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ನೋಡಲ್ ಅಧಿಕಾರಿಗಳಿಂದ ಪರಿಶೀಲಿಸಿ ಅವರ ವರದಿಯನುಸಾರ ರೂ.2.00 ಲಕ್ಷ ಅಂದಾಜು ವೆಚ್ಚದ ಕಾಮಗಾರಿಗೆ ಕೇವಲ ರೂ.55,800/-ನ್ನು ಮಾತ್ರ ಪಾವತಿಸಲಾಗಿದೆ. ಶ್ರೀ. ಶಂಕರಪ್ಪ ಭೀಮಪ್ಪ ಹಡಗಲ ಇವರ ಜಮೀನಿನ ಹತ್ತಿರ ಚೆಕ್‌ಡ್ಯಾಂ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡಿದ್ದು, ಇದು 2012-13ನೇ ಸಾಲಿನಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಂಡಿದ್ದು, ಸದರಿ ಚೆಕ್ ಡ್ಯಾಂನ ಸುತ್ತಲಿನ ರೈತರಿಗೆ ಅನುಕೂಲವಾಗಿರುತ್ತದೆ. ಶ್ರೀಮತಿ ಜಯಶ್ರೀ ಬಸವರಾಜ್ ಗಾಣಿಗೇರ ಇವರ ಹೊಲದ ಹತ್ತಿರ ಚೆಕ್ ಡ್ಯಾಂ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡಿರುತ್ತದೆ. ಇದನ್ನು ಸಹ 2012-13 ನೇ ಸಾಲಿನಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಂಡಿರುತ್ತದೆ. ಶ್ರೀ.ದೇನು ರವರ ಹೊಲದಿಂದ ಶ್ರೀ.ಮೇಟಗಾರ ರವರ ಹೊಲದವರೆಗೆ ರಸ್ತೆ ಸುಧಾರಣೆ ಕಾಮಗಾರಿಯು 2012-13 ನೇ ಸಾಲಿನಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಂಡಿದ್ದು, ಇದು ಸಹ ರೈತರಿಗೆ ಅನುಕೂಲಕರವಾಗಿರುತ್ತದೆ. ಶ್ರೀ. ಯಲ್ಲಪ್ಪ ಕೆಂಚಪ್ಪ ಮೇಟಗಾರ ಇವರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದರೂ ಇವರ ಜಮೀನಿನಲ್ಲಿ ದ್ರಾಕ್ಷಿ ಸಸಿಗಳನ್ನು ನೆಡುವ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿದ್ದು, ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ಕಾಮಗಾರಿಯನ್ನು ಪೂರ್ಣಗೊಳಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಜಮೀನಿನ ಮಾಲೀಕತ್ವವು ಶ್ರೀ. ಕೆಂಚಪ್ಪ ಮತ್ತು ಬಸಪ್ಪ ಇವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಸದರಿ ಜಮೀನನ್ನು ಅವರ ಸಂಬಂಧಿಕರಿಗೆ ಮಾಡಲು ಬಿಟ್ಟುಕೊಟ್ಟು ಹೋಗಿರುತ್ತಾರೆ ಹಾಗೂ ಸದರಿಯವರು ಗ್ರಾಮದಲ್ಲ ಇರುವುದಿಲ್ಲ. ಶ್ರೀ.ವಿಠಲ ಸಾಯಬಣ್ಣ ಕಣ್ಣಿ ಇವರ ಜಮೀನಿನಲ್ಲಿ ದ್ರಾಕ್ಷಿ ಸಸಿಗಳನ್ನು ನೆಡುವ ಕಾಮಗಾರಿ 2012-13 ನೇ ಸಾಲಿನಲ್ಲಿ ನಿಯಮಾನುಸಾರ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾಗಿದೆ. ಶಾಖಾಧಿಕಾರಿಗಳು ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ಭೌತಿಕವಾಗಿ ಪರಿಶೀಲಿಸಿ ದಾಖಲಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ಕೂಲಿ ಕಾರ್ಮಿಕರಿಗೆ ಹಣವನ್ನು ಪಾವತಿಸಲಾಗಿದೆ. ಆದರೆ ಸದರಿ ದ್ರಾಕ್ಷಿ ಸಸಿಗಳು ನೀರಿನ ಅಭಾವದಿಂದ ಬೆಳೆದಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಜಮೀನಿನ ಮಾಲೀಕರು ಬೇರೆ ಬೆಳೆಯನ್ನು ಬೆಳೆದಿರುತ್ತಾರೆ.

9. ಸಂಗಪ್ಪ ಗಾಣಿಗೇರ ಇವರ ಜಮೀನಿನಲ್ಲಿಯೂ ಸಹ ದ್ರಾಕ್ಷಿ ಸಸಿ ನೆಡುವ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಈ ಜಮೀನು ಅವರ ಸಹೋದರನ ಜಮೀನಿನ ಪಕ್ಕದಲ್ಲಿಯೇ ಇರುತ್ತದೆ. ಇಬ್ಬರೂ ಸಹ ಸೇರಿ ದ್ರಾಕ್ಷಿ ಸಸಿಗಳನ್ನು ನಾಟಿ ಮಾಡಿದ್ದು, ಸಂಗಪ್ಪ ಅವರ ಜಮೀನಿನಲ್ಲಿ ನಾಟಿ ಮಾಡಿದ್ದ ದ್ರಾಕ್ಷಿ ಸಸಿಗಳು ನೀರಿನ ಅಭಾವದಿಂದ ಒಣಗಿ ಹೋಗಿರುತ್ತವೆ. ಇದರಿಂದ ಸದರಿಯವರ ಜಮೀನಿನಲ್ಲಿ ದ್ರಾಕ್ಷಿ ಸಸಿಗಳ ಸಂಖ್ಯೆ ಕಡಿಮೆಯಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಇವರ ಜಮೀನಿಗೆ ಸಂಬಂಧಿಸಿದ ಕಾಮಗಾರಿಗೆ ರೂ.10,000/-ಗಳನ್ನು ಕಡಿತಗೊಳಿಸಿ ಹಣವನ್ನು ಪಾವತಿಸಲಾಗಿರುತ್ತದೆ. ಈ ಎಲ್ಲಾ ಮೇಲಿನ

ಕಾಮಗಾರಿಗಳನ್ನು ಓಂಬುಡ್ಸಮನ್ ರವರು ಪರಿಶೀಲಿಸಿರುತ್ತಾರೆ. ಇದಲ್ಲದೆ ಅಂಗನವಾಡಿ ಶಿಕ್ಷಕಿ, ಪೊಲೀಸ್ ಇಲಾಖೆಯಲ್ಲಿ ಸೇವೆ ಸಲ್ಲಿಸುತ್ತಿರುವ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಜಾಬ್ ಕಾರ್ಡ್ ನೀಡಿರುವ ಬಗ್ಗೆ ದೂರುದಾರರು ಆಕ್ಷೇಪಿಸಿದ್ದು, ಸದರಿ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಸ್ಯಾಟ್‌ಕಮ್ ತರಬೇತಿಯಲ್ಲಿ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಆರ್.ಡಿ.ಪಿ.ಆರ್ ಇವರು ಕುಟುಂಬ ಆರ್ಥಿಕ ಪರಿಸ್ಥಿತಿ ನಿರ್ವಹಿಸಲು ಹೆಚ್ಚಿನ ಹಣಕಾಸಿನ ಅಗತ್ಯ ಇರುವುದು ಕಂಡು ಬಂದಾಗ ಸರ್ಕಾರಿ ನೌಕರಿಯಲ್ಲಿರುವವರು ರಜಾ ದಿನಗಳಲ್ಲಿ ಕೆಲಸ ನಿರ್ವಹಿಸಬಹುದೆಂದು ತಿಳಿಸಿದ ಕಾರಣ ಜಾಬ್ ಕಾರ್ಡ್ ನೀಡಲಾಗಿರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

10. ದೂರುದಾರರು 6 ವರ್ಷದ ಮಗುವನ್ನು ಕೂಲಿ ಕಾರ್ಮಿಕ ಎಂದು ತೋರಿಸಿ ಹಣ ತೆಗೆಯಲಾಗಿದೆ ಎಂದು ಆರೋಪಿಸಿದ್ದು, ಸದರಿ 6 ವರ್ಷದ ಮಗುವಿನ ಹೆಸರು ದೇವಿಕಾ ತೇಲ ಎಂದು ಇರುತ್ತದೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಆದರೆ ಅದೇ ಹೆಸರಿನ ಇಬ್ಬರು ವ್ಯಕ್ತಿಗಳು ಗ್ರಾಮದಲ್ಲಿದ್ದು ಒಬ್ಬರು 18 ವರ್ಷದ ಬಾಲಕಿಯಾಗಿದ್ದು, ಅವರು ಕೂಲಿ ಕಾರ್ಮಿಕರಾಗಿ ಕೆಲಸ ಮಾಡಿರುತ್ತಾರೆ. ಅವರ ಹೆಸರಿಗೆ ಹಣವನ್ನು ಸಂದಾಯ ಮಾಡಲಾಗಿರುತ್ತದೆ ಮತ್ತು ಅವರ ಚುನಾವಣಾ ಆಯೋಗದ ಗುರುತಿನ ಚೀಟಿಯನ್ನು ಹಾಜರು ಪಡಿಸಲಾಗಿರುತ್ತದೆಂದು ದೂರುದಾರರು ತಿಳಿಸಿರುತ್ತಾರೆ.

11. ದೂರುದಾರರ ಆಕ್ಷೇಪಣೆಯ ಮೇರೆಗೆ ದೂರುದಾರರ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕರೆಯಲಾಗಿದ್ದು, ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸಿ, ದೂರುದಾರರು ದೂರುದಾರರು ಸಲ್ಲಿಸಿರುವ ಮಾಹಿತಿಗಳು ಸತ್ಯಕ್ಕೆ ದೂರವಾಗಿರುತ್ತದೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

12. ದೂರಿನ ಅಂಶಗಳನ್ನು, ಹಾಜರುಪಡಿಸಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಲ್ಲಿ ದೂರುದಾರರು ತಿಳಿಸಿರುವಂತೆ ಹಾಗೂ ದೂರುದಾರರು ಒಪ್ಪಿರುವಂತೆ ಶ್ರೀಮತಿ ಗುಂಡಮ್ಮ ತೇಲ ಇವರು ಅಂಗನವಾಡಿ ಶಿಕ್ಷಕಿಯಾಗಿದ್ದು, ಇವರನ್ನು ಕೂಲಿ ಕಾರ್ಮಿಕರ ಕೆಲಸಕ್ಕೆ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿರುತ್ತದೆ. ಹಾಗೆಯೇ ಪೊಲೀಸ್ ಇಲಾಖೆಯಲ್ಲಿ ಕೆಲಸ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಮರಿಯಪ್ಪ ಅವರ ಕುಟುಂಬದ ಪ್ರಕಾಶ್ ಹೊಲಯಾರ ಇವರ ಹೆಸರಿನಲ್ಲಿ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಕೆಲಸಕ್ಕೆ ತೆಗೆದುಕೊಂಡು ಹಣವನ್ನು ಬಡುಗಡೆ ಮಾಡಲಾಗಿರುತ್ತದೆ ಎಂದು ಸ್ಪಷ್ಟಪಡುತ್ತದೆ. ಆದರೆ, ನರೇಗ ಯೋಜನೆ ಅಡಿಯಲ್ಲಿ ಕಡುಬಡವರಿಗೆ ಹಾಗೂ ಬಿ.ಪಿ.ಎಲ್ ಕಾರ್ಡ್ ಹೊಂದಿರುವವರಿಗೆ ಆದ್ಯತೆ ಮೇರೆಗೆ ಕೂಲಿ ಕಾರ್ಮಿಕರಾಗಿ ಚೀಟಿಯನ್ನು ನೀಡಬಹುದಾಗಿರುತ್ತದೆ.

ಹಾಗೆಯೇ ದ್ರಾಕ್ಷಿ ಗಿಡಗಳನ್ನು ನೆಡುವ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸಣ್ಣ ಹಾಗೂ ಅತಿಸಣ್ಣ ರೈತಾಪಿ ಜನರ ಜಮೀನುಗಳನ್ನು ನರೇಗ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಪರಿಗಣಿಸಬೇಕಾಗಿರುತ್ತದೆ. ಆದರೆ, ಎದುರುದಾರರು ಈ ಯಾವ ಅಂಶಗಳನ್ನು ಪರಿಗಣಿಸದೆ ಇರುವುದು ಸ್ಪಷ್ಟಪಡುತ್ತದೆ. ದೇವಿಕಾತೇಲ 18 ವರ್ಷದ ಪ್ರೌಢಿಯಾಗಿದ್ದು, ಆಕೆಯು ಕೂಲಿ ಕಾರ್ಮಿಕರಾಗಿ ಕೆಲಸ ನಿರ್ವಹಿಸಿರುವ ಬಗ್ಗೆ ಎದುರುದಾರರು ತಿಳಿಸಿರುತ್ತಾರೆ. ಆದರೆ, ದೂರುದಾರರು ಸದರಿ ಹೆಸರಿನ ವ್ಯಕ್ತಿ 6 ವರ್ಷದ ಮಗು ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಎದುರುದಾರರು ದೇವಿಕಾ ತೇಲ ಇವರಿಗೆ ಸಂಬಂಧಿಸಿದ ಚುನಾವಣಾ ಆಯೋಗದಿಂದ ವಿತರಿಸಲಾದ ಗುರುತಿನ ಚೀಟಿಯನ್ನು ಹಾಜರುಪಡಿಸಿದ್ದು, ಅದನ್ನು ಪರಿಶೀಲಿಸಿದಲ್ಲಿ ದೂರುದಾರರು ನೀಡಿರುವ ಮಾಹಿತಿ ಸುಳ್ಳು ಎಂದು ಕಂಡು ಬರುತ್ತದೆ. ದೇವಿಕಾ ತೇಲ ಇವರ ಚುನಾವಣಾ ಆಯೋಗದ ಗುರುತಿನ ಚೀಟಿಯನ್ನು ಪರಿಶೀಲಿಸಿದಲ್ಲಿ ಸದರಿಯವರ ಹುಟ್ಟಿದ ವರ್ಷ 1975 ಎಂದು ತೋರಿಸಲಾಗಿದೆ. ಇದರಿಂದ ಎದುರುದಾರರು ತಿಳಿಸಿರುವ 18 ವರ್ಷದ ಪ್ರೌಢಿ ಎನ್ನುವ ಅಂಶ ಸುಳ್ಳಾಗಿರುತ್ತದೆ. ಸದರಿಯವರ ಗುರುತಿನ ಚೀಟಿಯನ್ನು ಹಾಜರುಪಡಿಸಲಾಗಿದ್ದು ಮತ್ತು ಗುರುತಿನ ಚೀಟಿಯಲ್ಲಿರುವ ವ್ಯಕ್ತಿಗೆ ಮದುವೆ ಆಗಿದ್ದು, ಈಕೆಗೆ 34 ವರ್ಷ ವಯಸ್ಸು ಎಂದು ಕಂಡು ಬರುತ್ತದೆ.

13. ಮಲ್ಲಪ್ಪ ಶರಣಪ್ಪ ಹಳ್ಳಿ ಇವರ ಜಮೀನಿನಲ್ಲಿ ಕೃಷಿ ಹೊಂಡ ನಿರ್ಮಾಣದ ಬಗ್ಗೆ ಎನ್.ಎಂ.ಆರ್ ಅನ್ನು ದೂರುದಾರರು ಹಾಜರುಪಡಿಸಿದ್ದು, ಇಲ್ಲಿ ಕೂಲಿ ಕಾರ್ಮಿಕರಾಗಿ ಗುಂಡಮ್ಮ ತೇಲ ಇವರು ಕೆಲಸ ನಿರ್ವಹಿಸಿರುವುದಾಗಿ ತೋರಿಸಲಾಗಿದೆ. ಆದರೆ ಸದರಿಯವರು ಅಂಗನವಾಡಿ ಕಾರ್ಯಕರ್ತೆ ಆಗಿರುವುದು ಎದುರುದಾರರು ಒಪ್ಪಿಕೊಂಡಿರುವ ವಿಷಯವಾಗಿರುತ್ತದೆ. ಹಾಗೆಯೇ ದೇವಿಕಾ ತೇಲ ಇವರು ದಿ: 31/01/2013 ರಿಂದ 06/02/2013 ರವರೆಗೆ ಕೆಲಸ ನಿರ್ವಹಿಸಿರುವುದಾಗಿ ತೋರಿಸಿರುತ್ತಾರೆ. ಆದರೆ, ಮೇಲೆ ಹೇಳಿದಂತೆ ದೇವಿಕಾ ತೇಲಯವರು ಎದುರುದಾರರು ತಿಳಿಸಿರುವಂತೆ 18 ವರ್ಷದ ವ್ಯಕ್ತಿ ಅಲ್ಲವೆಂದು ಸ್ಪಷ್ಟಪಡುತ್ತದೆ ಮತ್ತು ಎದುರುದಾರರು ಸುಳ್ಳು ಮಾಹಿತಿ ಒದಗಿಸಿರುತ್ತಾರೆ ಎಂದು ಕಂಡು ಬರುತ್ತದೆ. ಸದರಿ ಮಲ್ಲಪ್ಪ ಇವರ ಜಮೀನಿನಲ್ಲಿ ಕೃಷಿ ಹೊಂಡದ ನಿರ್ಮಾಣದ ಬಗೆಗಿನ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದ ಎನ್.ಎಂ.ಆರ್ ಅನ್ನು ಹಾಜರುಪಡಿಸಲಾಗಿದೆ. ಸದರಿ ಗುಂಡಮ್ಮ ತೇಲ ಹಾಗೂ ದೇವಿಕಾ ತೇಲ ಯವರಿಗೆ ಸಂಬಂಧಿಸಿದ ಮತ್ತೊಂದು ಎನ್.ಎಂ.ಆರ್ ಅನ್ನು ಹಾಜರುಪಡಿಸಲಾಗಿದೆ. ಸದರಿ ಎನ್.ಎಂ.ಆರ್ ನಲ್ಲಿ ರೇಣುಕಾ ಬಸವರಾಜ್ ಶಿವಂಗಿ ಇವರ ಜಮೀನಿನಲ್ಲಿ ಕೃಷಿಹೊಂಡ ನಿರ್ಮಾಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿ:13/02/2013 ರಿಂದ 19/02/2013 ರವರೆಗೆ ಸದರಿಯವರು ಕೆಲಸ ನಿರ್ವಹಿಸಿರುವುದಾಗಿ ತೋರಿಸಲಾಗಿದೆ. ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಅಂಕಲಗಿ ಗ್ರಾಮದಲ್ಲಿ

ಸಂಜಯನಗರ ತಾಂಡಕ್ಕೆ ಹೋಗುವ ಜಾಗಕ್ಕೆ ಸಿಡಿ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಶ್ರೀ.ಶಂಕರಪ್ಪ ಭೀಮರಾಯ ಹಡಗಲ ಇವರ ಜಮೀನಿನ ಹತ್ತಿರ ಚೆಕ್ ಡ್ಯಾಂ ನಿರ್ಮಾಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶ್ರೀಮತಿ ಜಯಶ್ರೀ ಇವರ ಜಮೀನಿನ ಹತ್ತಿರ ಚೆಕ್ ಡ್ಯಾಂ ನಿರ್ಮಾಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶ್ರೀ. ವಿಠಲ ಕಣ್ಣಿ ಇವರ ಜಮೀನಿನಲ್ಲ ದ್ರಾಕ್ಷಿ ಬೆಳೆಯುವ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶ್ರೀ.ಸಂಗಪ್ಪ ಗಾಣಿಗೇರ ಇವರ ಜಮೀನಿನಲ್ಲ ದ್ರಾಕ್ಷಿ ಬೆಳೆ ಬೆಳೆಸುವ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪರಿಶೀಲನೆಗೆ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನಾಗಲೇ, ಅಳತೆ ಪುಸ್ತಕದ ಪ್ರತಿಯನ್ನಾಗಲೇ ಮತ್ತು ಕಾಮಗಾರಿಯನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಿದ ನಂತರ ಪರಿಶೀಲಿಸಿ ನೀಡುವ ಪ್ರಮಾಣ ಪತ್ರವನ್ನಾಗಲೇ, ಫೋಟೋಗಳನ್ನಾಗಲೇ ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲ (ದೂರುದಾರರು ಈ ಎಲ್ಲಾ ಕಾಮಗಾರಿಗಳಲ್ಲಿ ಅಪ್ಯವಹಾರವಾಗಿ ಹಣದ ದುರುಪಯೋಗ ಆಗಿರುವ ಬಗ್ಗೆ ಆರೋಪ ಮಾಡಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಪರಿಶೀಲನೆಗೆ ಸದರಿ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸುವುದು ಅವಶ್ಯಕವಾಗಿರುತ್ತದೆ). ಆದ್ದರಿಂದ ಮೇಲಿನ ಕಾರಣಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ದೂರುದಾರರು ಮಾಡಿರುವ ಆರೋಪಗಳು ಮೇಲ್ನೋಟಕ್ಕೆ ಸಾಬೀತಾಗಿರುತ್ತದೆ ಎಂದು ಕಂಡು ಬರುತ್ತದೆ.

14. Since, said facts supported by the material on record prima-facie show that the respondent/DGO Sri.R.S. Gayakvada being public/government servant has committed misconduct as per Rule 3(1)(i) to (iii) of KCS (conduct) Rules 1966, now acting under Section 12(3) of the Karnataka Lokayukta Act, recommendation is made to the Competent Authority to initiate disciplinary proceedings against the respondent and to entrust the inquiry to this authority under Rule 14-A of Karnataka Civil Services (Classification, Control and Appeals) Rules 1957. The Government after consideration of materials, has entrusted enquiry to Hon'ble Upalokayukta. Hence the charge.

83/2017

15. The DGO appeared before this Enquiry Authority on 06/03/2017 and on the same day his First Oral Statement was recorded U/Rule 11(9) of KCS (CC &A) Rules 1957. The DGO pleaded not guilty and claimed to hold an enquiry. Subsequently the DGO has filed his written statement of defence by denying the articles of charge and statement of imputations contending that, there is no such evidence to prove that, he has committed misconduct U/Rule 3(1) of KCS (Conduct) Rules, 1966. Accordingly, he prayed to exonerate him from the charge framed in this case.

16. In order to substantiate the charge, the Disciplinary Authority examined two witnesses as PW-1 and PW-2 and got marked documents at Ex.P-1 to P-5 and closed the evidence.

17. After closing the case of the Disciplinary Authority, the Second Oral Statement of DGO was recorded as required U/Rule 11 (16) of KCS (CC & A) Rules, 1957 and wherein he has submitted that, the witness has deposed falsely against him. The DGO got examined himself as DW-1 and produced one document at Ex.D-1 and closed his side. Since the DGO had led evidence, the questionnaire was dispensed.

18. The Advocate for DGO submitted his written submission. The Learned Presenting Officer submitted oral arguments.

19. Upon consideration of the charge leveled against the DGO, the evidence led by the Disciplinary Authority by way of oral and documentary evidence and their written brief/submissions, the points that arise for my consideration is as under:

Point No-1) Whether the Disciplinary Authority has satisfactorily proved that, the DGO Sri.R.S. Gayakvad, while working as Panchayath Development Officer, Aheri Gram Panchayath, Bijapur Taluk and District, executed different works under MGNREG Scheme and he has shown the name of Gundamma Theli, who was working as Anganawadi Teacher, as the labourer and further shown Sri. Mariyappa, who was working in Police Department as labourer and amount was credited to their bank accounts, even though they are not entitled for work under MGNREG Scheme and thereby failed to maintain absolute integrity and devotion to duty, which act is unbecoming of a Government Servant and thus committed mis-

conduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.

Point No-2) Whether the Disciplinary Authority has further satisfactorily proved that, the DGO Sri.R.S. Gayakvada, while working as Panchayath Development Officer, Aheri Gram Panchayath, Bijapur Taluk and District, the DGO had not carried out the works as per the Estimate and he had not maintained Estimate, NMR Book and certificate of completion of work and photographs of the work at different stages in respect of construction of 1) check dam near the road leading to Sanjayanagar Thanda, 2) construction of check dam near the land of Sri.Shankarappa Bheemaraya, 3) construction of check dam near the land of Smt. Jayasree and growing of grape saplings in the land of Sri. Vittal Kanni and Sri. Sangappa Ganigera and thereby failed to maintain absolute integrity and devotion to duty, which act is unbecoming of a Government Servant and thus committed mis-conduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.

20. My finding on the above Points No-1 and 2 in the “**Affirmative**” for the following:

:: REASONS ::

21. **Point No-1 and 2:-** I take these two points for common consideration, because the evidence and documents in respect of both these points is common and hence, it will avoid repetition of facts and evidence.

22. The complainant by name Sri. Channabasu S/o Yamanappa has lodged complaint to the Hon’ble Lokayukta as per Ex.P-1 and Form No-I and II as per Ex.P-2 and P-3. The complainant has been examined as PW-1 and he has reiterated the facts stated in the complaint.

23. PW-1 further states that, Smt. Gundamma Theli is a Anganawadi Teacher, inspite of it, her name was recorded in the NMR of MGNREG Scheme. The said Gundamma Theli has been shown as labourer and wages have been credited to her account. The said Gundamma Theli being a employee is not entitled for the for benefit, but her name has been shown and wages have been drawn. The Job card cannot be issued in her name. PW-1 further states that, Kumari Devika Theli is just 6 years old, but her name is also shown in the NMR and wages have been drawn in her

name. The said Devika being a minor, a job card cannot be opened in her name.

24. PW-1 further states that, the Government officials have been shown in the NMR and wages have been drawn in their names. One Mr. Yallappa is a Government servant and is not entitled for any benefit under the MGNREG Scheme, but the DGO has chosen him as a beneficiary. The DGO has committed irregularities. PW-1 further states that, the Ombudsman has conducted an enquiry and he has directed to take action against the DGO.

25. PW-1 further states that, since no action was taken against the DGO, he obtained the documents under the RTI. He has produced the said documents which are totally 29 pages. The documents have been commonly marked as Ex.P-4. PW-1 further states that, the Ombudsman has conducted the enquiry and submitted the report as per Ex.P-5. The DGO has shown the Government officials and other persons in the NMR and he has misappropriated the amount under the MGNREG Scheme and hence, he prays for taking necessary action against him.

26. PW-2 Mr. Annadhanaiah S/o Sri. Katakaiah is the Ombudsman, who has conducted the enquiry. He states that, during the year 2014-15, he was working as Ombudsman of Zilla Panchayath, Raichur. Apart from it, from 31/07/2014 to 29/06/2015, he was incharge Ombudsman of Zilla Panchayath,

Bijapur. PW-2 further states that, with regard to MGNREG Scheme of the year 2012-13 Sri. Channabasappa and others had lodged a complaint against the DGO, alleging that, he had misappropriated the amount under MGNREG Scheme. He further states that, he issued notice to the complainant and the DGO and thereafter recorded the statements of witnesses and verified the documents.

27. PW-2 further states that, on 15/10/2014 and 03/12/2014 in the presence of complainant, villagers and the DGO he has conducted spot inspection of 9 works under taken under the MGNREG Scheme. He has inspected the documents at Ex.P-4. He further submits that, he has submitted his detailed report as per Ex.P-5.

28. PW-2 further states that, the Government officials have caused a loss of Rs.1,72,116/- and it has to be recovered from them. PW-2 further states that, the DGO has committed dereliction of duty and it amounts to misconduct.

29. The DGO has got himself examined as DW-1. He states that, he has not committed any misconduct or dereliction of duty. The Government has not properly verified the documents before entrusting the enquiry to this authority. He further states that, he has not committed any misappropriation and the allegations leveled against him are all false. The Ombudsman has not

properly appreciated the facts and records and the report of the Ombudsman is not correct.

30. The Advocate for DGO has canvassed his arguments and submits that, the DGO has not committed any misconduct and hence, he prays for exonerating the DGO.

31. I have carefully gone through the oral and documentary evidence adduced by both the sides. On the basis of complaint lodged by the complainant and others of Aheri Gram Panchayath, the Ombudsman/PW-2 has conducted an enquiry and he has submitted his report as per Ex.P-5.

32. On careful perusal of the evidence of PW-2 and his report at Ex.P-5, he has found the following irregularities. Some of the important paras of the report are as follows:

1. ಜಯಶ್ರೀ ಬಸವರಾಜ ಗಾಣಿಗೇರ ಇವರ ಜಮೀನಿನ ಚೆಕ್ ಡ್ಯಾಮ್ ನಿರ್ಮಾಣ

ಅಂದಾಜು ಮೊತ್ತ : ರೂ.1.50 ಲಕ್ಷ (2011-12)

ಕಾಮಗಾರಿ ಸಂಕೇತ: 11020050920537446

ಈ ಕಾಮಗಾರಿಯು 2011-12 ರಲ್ಲಿ ಪ್ರಾರಂಭವಾಗಿ 2012-13 ರಲ್ಲಿ ಮುಕ್ತಾಯಗೊಂಡಿರುತ್ತದೆ.

ಕಾಮಗಾರಿಯ ಗುಣಮಟ್ಟ ಉತ್ತಮವಾಗಿರುತ್ತದೆ.

2. ಸಂಜಯ ನಗರ ತಾಂಡಾಗೆ ಹೋಗುವ ದಾರಿಗೆ ಸಿಡಿ ನಿರ್ಮಾಣ

ಅಂದಾಜು ಮೊತ್ತ : ರೂ.2.00 ಲಕ್ಷ (2012-13)

ಕಾಮಗಾರಿ ಸಂಕೇತ : 11020050920585062

ಈ ಕಾಮಗಾರಿಯ ಕೂಲಿ ಮೊತ್ತ ರೂ.55,800/- ಮಾತ್ರ ಪಾವತಿಯಾಗಿರುತ್ತದೆ. ಅಕ್ಕ ಪಕ್ಕದ ಜಮೀನುದಾರರ ತಕರಾರು ಇರುವುದರಿಂದ ಕಾಮಗಾರಿಯು ಅಂದಾಜು ಪಟ್ಟಿಯ ಪ್ರಕಾರ ಆಗಿರುವುದಿಲ್ಲ.

3. ಶಂಕ್ರೈಷ್ಟ ಭೀಮರಾಯ ಹಡಗಲ ಇವರ ಜಮೀನು ಹತ್ತಿರ ಚೆಕ್ ಡ್ಯಾಮ್ ನಿರ್ಮಾಣ (ಸರ್ವೆ ನಂ.56/3)

ಅಂದಾಜು ಮೊತ್ತ : ರೂ.2.07 ಲಕ್ಷ (2012-13)

ಕಾಮಗಾರಿ ಸಂಕೇತ : 11020050920576906

ಈ ಕಾಮಗಾರಿಯು 2012-13 ರಲ್ಲಿ ಮುಕ್ತಾಯಗೊಂಡಿರುತ್ತದೆ. ಆದರೆ ಚೆಕ್ ಡ್ಯಾಂಗೆ ಮೇಲಗಡೆ ಕಾಂಕ್ರೀಟ್ ಕೋಪಿಂಗ್ ಹಾಕಿರುವುದಿಲ್ಲ.

4. ಬಸವರಾಜ ಚ. ಗಾಣೆಗೆರೆ ಇವರ ಜಮೀನಿನಲ್ಲಿ ದ್ರಾಕ್ಷಿ ಸಸಿ ನೆಡುವುದು (ಸರ್ವೆ ನಂ.443/1 ಡ)

ಅಂದಾಜು ಮೊತ್ತ : ರೂ.0.40 ಲಕ್ಷ (2012-13)

ಈ ಕಾಮಗಾರಿಯ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಸಮಯದಲ್ಲಿ ದ್ರಾಕ್ಷಿ ಸಸಿಗಳನ್ನು ಬೆಳೆಸಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಇದಕ್ಕೆ ರೂ. 35,530/-ಗಳನ್ನು ಪಾವತಿಸಿರುತ್ತಾರೆ.

ಈ ಮೇಲಿನ ಎರಡು ಕಾಮಗಾರಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಕಡಿಮೆ ದ್ರಾಕ್ಷಿ ಸಸಿಗಳನ್ನು ನೆಟ್ಟಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

5. ವಿಠಲ ಸಾಯಬಣ್ಣ ಕಣ್ಣೆ ಇವರ ಜಮೀನಿನಲ್ಲಿ ದ್ರಾಕ್ಷಿ ಸಸಿ ನೆಡುವುದು.

ಅಂದಾಜು ಮೊತ್ತ : ರೂ.0.45 ಲಕ್ಷ (2012-13)

ಕಾಮಗಾರಿ ಸಂಕೇತ : 17163601502201521

ಈ ಕಾಮಗಾರಿಯ ಭೌತಿಕ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಸಮಯದಲ್ಲಿ ದ್ರಾಕ್ಷಿಯ ಸಸಿಗಳು ನೀರಿಲ್ಲದೆ ಒಣಗಿ ಹೋಗಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಇದಕ್ಕೆ ರೂ.33,790/- ಗಳನ್ನು ಪಾವತಿಸಿರುತ್ತಾರೆ.

6. ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಟ್ಟಡಕ್ಕೆ ಕಂಪೌಂಡ ನಿರ್ಮಾಣ

ಅಂದಾಜು ಮೊತ್ತ : ರೂ.3.00 ಲಕ್ಷ (2013-14)

ಕಾಮಗಾರಿ ಸಂಕೇತ :9447705733959

ಈ ಕಾಮಗಾರಿಯು 2013-14 ರಲ್ಲಿ ಪ್ರಾರಂಭಗೊಂಡು ಮುಕ್ತಾಯವಾಗಿರುತ್ತದೆ. ಇದಕ್ಕೆ ರೂ.1,54,327/- ಕೂಲಿ ಮೊತ್ತ ಪಾವತಿಯಾಗಿರುತ್ತದೆ. ಕಟ್ಟಡ ಕಂಪೌಂಡ ಪರಿಶೀಲನೆ ಮಾಡಿದಾಗ ಹಿಂಭಾಗದಲ್ಲ ಅಲ್ಲಲ್ಲಿ ಬಿರುಕು ಬಿಟ್ಟಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಸ್ಥಳದಲ್ಲ ಹಾಜರಿದ್ದ ತಾಂತ್ರಿಕ ಸಹಾಯಕರಿಗೆ ಬಿರುಕು ಬಿಟ್ಟಿರುವುದನ್ನು ಸರಿ ಪಡಿಸಲು ಸೂಚಿಸಲಾಯಿತು.

ದಿನಾಂಕ 16/10/2014 ರಂದು ದೂರುದಾರರ ದೂರಿನನ್ವಯ ಸರ್ಕಾರಿ ನೌಕರರು ಈ ಯೋಜನೆಯಲ್ಲಿ ಕೂಲಿ ಆಳು ಪಗಾರ ತೆಗೆದುಕೊಂಡಿದ್ದಾರೆ ಎಂಬ ಆರೋಪದ ಮೇರೆಗೆ ದಿನಾಂಕ: 29/10/2014 ರಂದು ವಿಚಾರಣೆಗೆ ಹಾಜರಾಗಲು ದಿನಾಂಕ ನಿಗದಿ ಪಡಿಸಿ ನೋಟೀಸು ಜಾರಿ ಮಾಡಲಾಗಿತ್ತು.

ಆದರಂತೆ ದಿನಾಂಕ 10/11/2014 ರಂದು ಸರ್ಕಾರಿ ನೌಕರರಾದ ಪೋಲೀಸ್ ಇಲಾಖೆಯಲ್ಲಿ ಸೇವೆ ಸಲ್ಲಿಸುತ್ತಿರುವ ಸಂಜೀವ ಹೊಲೆಯರ್ ಹಾಗೂ ಪ್ರಕಾಶ ಹೊಲೆಯರ್ ತಮ್ಮ ಅಖತ ಹೇಳಿಕೆಯಲ್ಲಿ ಈ ರೀತಿಯಾಗಿ - ನಾವು ಮೂಲತಃ ವಿಜಯಪುರ ತಾಲ್ಲೂಕಿನ ಮಧಬಾವಿ ಗ್ರಾಮದವನಾಗಿದ್ದು, ಸುಮಾರು 10 ವರ್ಷಗಳಿಂದ ಶೈಕ್ಷಣಿಕ ಸಲುವಾಗಿ ಅದೇ ಗ್ರಾಮದಲ್ಲ ವಾಸವಾಗಿದ್ದೇನೆ. ನಾನು ಪೋಲೀಸ್ ಇಲಾಖೆಯಲ್ಲಿ ಇಂದಿನವರೆಗೂ ಸೇವೆ ಸಲ್ಲಿಸುತ್ತಿರುತ್ತೇನೆ. ಅಹೇರಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ನನ್ನ ಹೆಸರಿನಲ್ಲಿ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆ ಅಡಿಯಲ್ಲಿ ವೇತನ ತೆಗೆದದ್ದು, ಇರುತ್ತದೆ. ಆದರೆ ನಾನು ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯ ಅಡಿಯಲ್ಲಿ ಯಾವುದೇ ವೇತನ ಪಡೆದಿಲ್ಲ. ಆದರೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಅಧಿಕಾರಿಗಳು ಹಾಗೂ ಅಧ್ಯಕ್ಷರು ಮಿಲಾಪಾಗಿ ನನಗೆ ಹಾಗೂ ನನ್ನ ಕುಟುಂಬಕ್ಕೆ ತಿಳಿಸದೆ ನನ್ನ ಹೆಸರಿನಲ್ಲಿ ಉದ್ಯೋಗ ಚೀಟಿ ಬೋಗಸ್ ಮಾಡಿದ್ದು, ಹಾಗೂ ಸಹಿ ಕೊಟ್ಟಿ ಮಾಡಿದ್ದು, ನನ್ನ ಸರಿಯಾದ ಹೆಸರು ತೋರಿಸದೆ ಹಾಗೂ ನನ್ನ ಗಮನಕ್ಕೆ ತರದೆ ಮೋಸ ಮಾಡಿದ್ದಾರೆ, ನನ್ನ ನಿಜವಾದ ಹೆಸರು ಪ್ರಕಾಶ ಮರೆಪ್ಪ ಹೊಸಮನಿ ಇದ್ದು, ನಾನು ಯಾವುದೇ ಉದ್ಯೋಗ ಖಾತ್ರಿ

ಯೋಜನೆಯ ಅಡಿಯಲ್ಲಿ ನನ್ನ ಹಾಗೂ ನನ್ನ ಕುಟುಂಬಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಜಾಬ್ ಕಾರ್ಡ್ ಮಾಡಿಸಿರುವುದಿಲ್ಲ. ಅದೇ ರೀತಿ ನನ್ನ ಕುಟುಂಬದ ಜಾಬ್ ಕಾರ್ಡ್ ಹೆಸರಿನಲ್ಲಿ ಬೇರೆಯವರ ಹೆಸರು ಸಹ ಸೇರ್ಪಡೆ ಮಾಡಿರುತ್ತಾರೆ. ಕಾರಣ ಮೆ: ರವರು ಈ ಮೇಲೆ ಬರೆದ ವಿಷಯ ಗಮನಿಸಿ ನನ್ನನ್ನು ಈ ಪ್ರಕರಣದಿಂದ ದೋಷಮುಕ್ತವಾಗಿ ಮಾಡಬೇಕೆಂದು ವಿನಂತಿ.

ಶ್ರೀ. ವಿಠಲ ಸಾಯಬಣ್ಣ ಕಣ್ಣಿ ಇವರ ಜಮೀನಿನಲ್ಲಿ ದ್ರಾಕ್ಷಿ ಸಸಿಗಳು ಒಣಗಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ. ತೋಟಗಾರಿಕೆ ಇಲಾಖೆ ಅಧಿಕಾರಿಗಳು ಹಾಗೂ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ನೀರಿನ ಸೌಕರ್ಯವಿರುವ ಫಲಾನುಭವಿಯನ್ನು ಆಯ್ಕೆ ಮಾಡಬೇಕಾಗಿತ್ತು. ಅದನ್ನು ಮಾಡಲಿಲ್ಲ. ಆದ್ದರಿಂದ ಸಂದಾಯ ಮಾಡಿದ ಹಣ ರೂ.33,790/-ಗಳನ್ನು ಇವರಿಬ್ಬರು ಅಧಿಕಾರಿಗಳಿಂದ ವಸೂಲು ಮಾಡಿ ರಾಜ್ಯ ಉದ್ಯೋಗ ಖಾತ್ರಿ ನಿಧಿಗೆ ಜಮೆ ಮಾಡಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ. ಅದರ ವಿವರ ಈ ಕೆಳಗಿನಂತಿದೆ.

- 1) ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ - ರೂ.10,137/-
 - 2) ತೋಟಗಾರಿಕೆ ಇಲಾಖೆ ಅಧಿಕಾರಿಗಳಿಂದ - ರೂ.23,653/-
- ಒಟ್ಟು ರೂ. 33,790/-**

ಫಿಯಾದಿದಾರನ ದೂರಿನ ಮೇರೆಗೆ ಫೋಲೀಸ್ ಇಲಾಖೆಯಲ್ಲಿ ಕೆಲಸ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಕುಟುಂಬ ಹಾಗೂ ಅಂಗನವಾಡಿ ಶಿಕ್ಷಕಿ/ಚಿಕ್ಕ ಮಗುವಿನ ಹೆಸರಿನಲ್ಲಿ ಸಂದಾಯ ಮಾಡಿದ ಹಣ ರೂ.8610/- ಗಳನ್ನು ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಇವರ ಕಡೆಯಿಂದ ರೂ.5166/- ಗಳು ಹಾಗೂ ಡಾಟಾ ಎಂಟ್ರಿ ಆಪರೇಟರ್ ಇವರ ಕಡೆಯಿಂದ ರೂ.3444/-ಗಳನ್ನು ವಸೂಲು ಮಾಡಿ ರಾಜ್ಯ ಉದ್ಯೋಗ ಖಾತ್ರಿ ನಿಧಿಗೆ ಜಮೆ ಮಾಡಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

33. On careful perusal of the evidence of PW-2 and his report at Ex.P-5, PW-2 has observed that, Gundamma Theli is a Anganwadi worker and in her name wages have been drawn. The said Gundamma Theli is Anganawadi worker and she is not entitled for benefits under the MGNREG Scheme. However, the DGO has

shown the name of Anganawadi worker Gundamma Theli and wages have been drawn in her name.

34. It is further observed that, the DGO has entered the name of Government official in the NMR and wages are shown to be paid to a Police Constable. The said Sanjeev Mariyappa Hosamani @ Sanju Holiyar being a Police Constable/Government servant, cannot be treated as a labour and wages cannot be paid under the MGNREG Scheme. The said person has given statement before the Ombudsman that, his name has been falsely shown and wages have been drawn in his name. It is quite clear that wages have been paid in the name of Police constable, which is not permissible under the MGNREG Scheme.

35. On careful perusal of Ex.P-4 which consists of 29 sheets, it is observed that, a job card has been created in the name of Sanju Holiyar @ Sanjeev Mariyappa Hosamani and wages have been paid in his name. In Ex.P-4 it is observed that, the said person is shown to have signed the Attendance Register and wages have been paid in his name. Admittedly the said person is a Government servant and he cannot be treated a labour under the MGNREG Scheme. Hence, the Disciplinary Authority has proved that, the DGO has shown the name of a Government servant as a labourer under the MGNREG Scheme and wages have been drawn in his name.

36. On careful perusal of the report of the Ombudsman at Ex.P-5, it is observed that the check Dam constructed near the road leading to Sanjayanagara Tanda is not up to the mark. The work has been not completed and the work has not been done according to the estimate.

37. Similarly PW-2 has reported that, the check Dam constructed near the land of Shankarappa Bhimaraya Hadagali is not upto the mark. PW-2 has reported that no concrete coating has been done on the top of the check Dam.

38. The complainant has alleged that the check Dam constructed near the land of Smt. Jayashree Basavaraj Ganiger is not as per the estimate. However PW-2 has inspected the spot and he has observed that the construction of check Dam is correct and of good quality.

39. PW-2 has further observed that, the grape saplings planted in the land of Sangappa Ganiger is as per the scheme.

40. PW-2 has visited the land of Shri Vittal Saibanna Kanni and he has observed that the plantation of grape saplings in the said land is not proper. Adequate quantities of grape saplings have not been planted.

41. On careful perusal of the report of PW-2 at Exhibit P-5, it is observed that, the DGO has not carried out the works as per the estimate. The check dams have not been properly constructed. There is no proper concrete covering for the check dams. Similarly the Grape saplings have not been properly and adequately planted in the land of Vittal Gani and Sangappa Ganiger.

42. For the reasons stated above the DGO, being the Government/Public Servant has failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servant. On appreciation of entire oral and documentary evidence I hold that, the charges leveled against the DGO are established. Hence, I answer points No.1 and 2 in the "Affirmative".

:: ORDER ::

The Disciplinary Authority has proved the charge that, the DGO has shown the name of Anganawadi Teacher Gundamma Theli as a labour and wages have been drawn in her name.

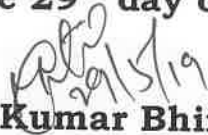
The Disciplinary Authority has further proved that, the name of a Government servant i.e a Police Constable is shown as a labourer

under the MGNREG Scheme and wages have been drawn in his name.

The Disciplinary Authority has further proved the charges that, the DGO has not carried out the work and not maintained the Estimate, NMR Book and certificate about completion of work and photographs of the work at different stages in respect of construction of 1) check dam near the road leading to Sanjayanagar Thanda, 2) construction of check dam near the land of Sri.Shankarappa Bheemaraya, and growing of grape saplings in the land of Sri. Vittal Kanni and Sri. Sangappa Ganigera.

43. This report is submitted to Hon'ble Upa Lokayukta-1 in a sealed cover for kind perusal and for further action in the matter.

Dated this the 29th day of May 2019


(Patil Mohankumar Bhimanagouda)

Additional Registrar Enquiries-13

Karnataka Lokayukta

Bangalore

83/2017

ANNEXURES

Witness examined on behalf of the Disciplinary Authority
PW-1: Sri. Channabasu (Original)
PW-2: Sri. Annadhanaiah (Original)
Witness examined on behalf of the Defence
DW-1: Sri.R.S Gayakvad
Documents marked on behalf of the Disciplinary Authority
Ex. P-1: Complaint copy dated 04/04/2015 (Original)
Ex. P-1(a) : Relevant entry in Ex.P-1
Ex.P-2:) Form No-1(Original)
Ex. P-2(a) : Relevant entry in Ex.P-2
Ex. P-3: Form No-II (Original)
Ex. P-3(a) : Relevant entry in Ex.P-3
Ex.P-4: Xerox copies of Job card and along with documents which are totally 29 sheets.
Ex.P-5: The Ombudsman has conducted the enquiry and submitted the report (Xerox copies).
Documents marked on behalf of the DGO
Ex.D-1: The xerox copy of order of the Karnataka Ombudsman Appellate Authority (MGNREG Scheme) order dated 04/07/2015.

Dated this the 29th day of May 2019


(Patil MohanKumar Bhimanagouda)

Additional Registrar Enquiries-13
Karnataka Lokayukta
Bangalore

83/2017

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/83/2017/ARE-13

Multi Storied Buildings,
Dr.B.R.Ambedkar Veedhi,
Bengaluru-560 001,
Date: 31/05/2019

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri R.S. Gayakwad, Panchayath Development Officer,
Aheri Grama Panchayath, Vijayapura Taluk and
District - Reg.

Ref:- 1) Government Order No.ಗೌಅಪ 932 ಗೌಪಂಕಾ 2016 Bengaluru
dated 12/01/2017

2) Nomination order No.UPLOK-1/DE/83/2017,
Bengaluru dated 19/01/2017 of Upalokayukta-1,
State of Karnataka, Bengaluru.

3) Inquiry Report dated 29/05/2019 of Additional
Registrar of Enquiries-13, Karnataka Lokayukta,
Bengaluru

The Government by its Order dated 12/01/2017 initiated
the disciplinary proceedings against Sri R.S. Gayakwad,
Panchayath Development Officer, Aheri Grama Panchayath,
Vijayapura Taluk and District (hereinafter referred to as
Delinquent Government Official for short as DGO) and entrusted
the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-1/DE/83/
2017 dated 19/01/2017 nominated Additional Registrar of
Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry
Officer to frame charges and to conduct Departmental Inquiry
against DGO for the alleged charge of misconduct, said to have
been committed by him. Subsequently by Order No.UPLOK-1/
DE/2017 dated 6/7/2017 the Additional Registrar of Enquiries-7
was re-nominated as Inquiry Officer to conduct Departmental

inquiry against DGO. Again by order No. UPLOK-1 & 2/DE/Transfers/2018 dated 6/8/2018, the Additional Registrar of Enquiries-13 was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGO.

3. The DGO Sri R.S. Gayakwad, Panchayath Development Officer, Aheri Grama Panchayath, Vijayapura Taluk and District was tried for the following charges:-

“While you DGO Sri. R.S. Gayakvada, working as Panchayath Development Officer, Aheri Grama Panchayath, Bijapur Taluk and District executed different works under MGNREG Scheme and you have shown the name of Gundamma Theli, who was working as Anganawadi Teacher, as the labourer and further shown Sri. Mariyappa, who working in Police Department as labourer worked in the said works and amount was credited to their bank account even though they are not entitled for work under MGNREG Scheme.

Further in respect of construction of check dam in the road leading in Sanjayanagar Thanda, construction of check dam near the land of Sri. Shankarappa Bheemaraya, construction of check dam near the land of Smt. Jayasree and growing of grape saplings in the land of Sri. Vittal Kanni and Sri. Sangappa Ganigera, estimate, NMR Book and certificate about completion of work and photographs of the work at different stages were not maintained and therefore you the DGO has failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and therefore you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.”


4. The Inquiry Officer (Additional Registrar of Enquiries-13) on proper appreciation of oral and documentary evidence has held that;

- (i) the Disciplinary Authority has proved the charge that, the DGO has shown the name of Anganawadi Teacher Gundamma Theli as a labourer and wages have been drawn in her name;
- (ii) the Disciplinary Authority has further proved that, the name of a Government servant i.e. a Police Constable is shown as a labourer under the MGNREG Scheme and wages have been drawn in his name.
- (iii) the Disciplinary Authority has further proved the charges that, the DGO has not carried out the work and not maintained the Estimate, NMR Book and certificate about completion of work and photographs of the work at different stages in respect of construction of (1) check dam near the road leading to Sanjayanagar Thanda, (2) construction of check dam near the land of Sri Shankarappa Bheemaraya, and growing of grape saplings in the land of Sri. Vittal Kanni and Sri. Sangappa Ganigera.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO Sri R.S. Gayakwad, he is due to retire from service on 31/08/2034.
7. Having regard to the nature of charges proved against DGO Sri R.S. Gayakwad, it is hereby recommended to the Government for imposing penalty of withholding four annual increments payable to DGO Sri R.S. Gayakwad, Panchayath Development Officer, Aheri Grama Panchayath, Vijayapura Taluk and District with cumulative effect and also for deferring the promotion of DGO Sri R.S. Gayakwad by four years, whenever he becomes due for promotion.
8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta-1,
State of Karnataka,
Bengaluru

31/5